HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE SEVENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 28123 OF 2019

Between:

D. Ramchander, S/o Sri Late Buggaiah, Aged about 50 years, Occ Junior Stenographer, O/o. the Directorate of Jawahar Bal Bhavan Public Gardens, Nampally, Hyderabad, R/o Hyderabad

...PETITIONER

AND

1. The State of Telangana, Rep. by its Secretary, School Education Department, Secretariat, Hyderabad
2. Jawahar Bal Bhavan, Rep. by the Director and Special Officer, Public Gardens, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a direction, order or writ more particularly one in the nature of Certiorari

(a) Call for all the relevant and connected records relating to the Proceedings No. 203/Estt.I/2014, dated 9/12/2019 of the 2nd Respondent and also the Government referred to therein and quash or set aside the some holding it to be arbitrary, illegal, lacking in jurisdiction, unjust, violative of principles of law and violative of Articles 14 and 16 of the Constitution of India,

(b) Consequently, release the benefits that arc due and payable to the Petitioner i.e. the release of annual grade increments, revision of pay scales in 2005 and 2010 and special grade increments together with interest with quarterly rests from the date on which they become due and payable till the actual date of payment,

(C) More with a view to ensure accountability and application of mind before passing orders as a knee-jerk reaction, declare that the Petitioner is entitled to the costs for having thrust this unwarranted lis on him and further direct that the same be recovered from the personal funds of the signatories of the orders impugned herein.

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Proceedings No. 203/ Estt.I/ 2014, dated 9/12/2019 of the 2nd Respondent.

IA NO: 1 OF 2020

Between:

1. The State of Telangana, Rep. by its Secretary, School Education Department, Secretariat, Hyderabad
2. Jawahar Bal Bhavan, Rep. by the Director and Special Officer, Public Gardens, Hyderabad.

...PETITIONERS

AND

D. Ramchander, S/o Sri Late Buggaiah, Aged about 50 years, Om Junior Stenographer, O/o. the Directorate of Jawahar Bal Bhavan Public Gardens, Nampally, Hyderabad, R/o Hyderabad

...RESPONDENT

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim order granted on 20.12.2019 in IA.No. 1 of 2019 in W.P.No. 28123 of 2019 in the interest of justice.

Counsel for the Petitioner: SRI GODA SIVA, Sr. COUNSEL, REP. FOR Ms. GODA RAMALAKSHMI

Counsel for the Respondents: SRI SANTHAPUR SATYANARAYANA RAO, GP FOR EDUCATION

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.28123 of 2019

ORDER:

Heard Mr.Goda Siva, learned Senior Counsel representing Ms.Goda Ramalakshmi, learned counsel for the petitioner and Mr.Santhapur Satyanarayana Rao, learned Government Pleader appearing for the respondents.

2. The instant Writ Petition is filed with the following prayer:

> "For the reasons stated above, it is prayed that this Hon'ble Court in the interests of justice be pleased to issue a direction, order or writ more particularly one in the nature of *Certiorari*
>
> a. Call for all the relevant and connected records relating to the Proceedings No.203/Estt.I/2014, dated 9.12.2019 of the 2nd Respondent and also the Government referred to therein and quash or set aside the same holding it to be arbitrary, illegal, lacking in jurisdiction, unjust, violative of principles of law and violative of Articles 14 and 16 of the Constitution of India;
>
> b. Consequently, release the benefits that are due and payable to the Petitioner i.e. the release of annual grade increments,

revision of pay scales in 2005 and 2010 and special grade increments together with interest with quarterly rests from the date on which they become due and payable till the actual date of payment;

c. More with a view to ensure accountability and application of mind before passing orders as a knee-jerk reaction, declare that the Petitioner is entitled to the costs for having thrust this unwarranted *lis* on him and further direct that the same be recovered from the personal funds of the signatories of the orders impugned herein

and pass such other and further order or orders as are deemed fit and proper in the circumstances of the case."

3. Learned Senior Counsel for the petitioner submits that the impugned proceedings dated 09.12.2019 were stayed by the learned writ Court in W.P.No.14373 of 2023. Thereafter, punishment of dismissal of the petitioner from service was imposed, which is the subject matter of W.P.No.14373 of 2023, against which, W.A.No.1370 of 2024 has been preferred. Therefore, the instant Writ Petition is rendered infructuous.

4. Learned Government Pleader appearing for the respondents does not dispute that the challenge in the instant Writ Petition has become infructuous.

5. In view of the submissions of the learned counsel for the parties, the instant Writ Petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, School Education Department, Secretariat, Hyderabad, State of Telangana.
2. The Director and Special Officer, Jawahar Bal Bhavan, Public Gardens, Hyderabad.
3. One CC to Ms. GODA RAMALAKSHMI, Advocate [OPUC]
4. Two CCs to GP FOR EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR
BS

HIGH COURT

DATED: 07/10/2025

ORDER

WP.No.28123 of 2019



DISPOSING OF THE WRIT PETITION

AS INFRUCTUOUS,

WITHOUT COSTS

8/11T
27/10/25